# HIGH COURT OF JUDICATURE AT ALLAHABAD AMENDMENT (Admin. 'G-I') SECTION **NOTIFICATION**

NO. 369 /Vilic, Allahabad,

# Correction Slip No. 267

In exercise of the powers conferred by Article 225 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Judicature at Allahabad is pleased to make the following amendment in Allahabad High Court Rules, 1952 Volume I, with effect from the date of its publication in the Official Gazette.

# The Allahabad High Court (Amendment) Rules, 2021

- 1. Short title and commencement.- (1) These rules may be called the Allahabad High Court (Amendment) Rules, 2021.
- (2) These Rules shall come into force from the date of publication in the official Gazette.
- 2. Definition.- In these Rules, unless the context otherwise requires, "Rules" mean the Allahabad High Court Rules, 1952.
- 3. Amendment of Rule 6 of Chapter IX.- Rule 6 of Chapter IX of the Rules shall be amended as follows:

## **Existing Provision**

#### **Amendment**

Dated: 29 May, 2021

6. Water-marked paper to be used.- 6. Every memorandum of appeal or memorandum of appeal or objection or objection or application shall be fairly application shall be fairly and legibly and legibly written or type-written, written or type-written, lithographed or lithographed or printed with quarter printed on one side of A4 size paper margin on one side only of Government (29.7 cm X 21 cm) having not less water-marked paper;

Paper to be used.than 75 GSM and the formatting style of the text shall be as prescribed by the High Court from time to time;

Provided that the Court may, when Provided that the Court may, when considered necessary, permit any other considered necessary, permit any other paper of foolscap size or both sides of paper or both sides of the paper to be the paper to be used for the purpose.

used for the purpose.

4. Amendment of Rule 11 of Chapter IX.- Sub-Rule (4) of Rule 11 of Chapter IX shall be amended as follows:

# **Existing Provision**

#### **Amendment**

11. (4) The copies shall be fairly and 11. (4) The copies shall be fairly and written, legibly or type lithographed or printed with quarter lithographed or printed on one side of margin on one side of durable paper;

written or type A4 size paper (29.7 cm X 21 cm) having not less than 75 GSM;

Provided that the Courty may, when Provided that the Courty may, when considered necessary, permit any other considered necessary, permit any other paper of foolscap size or both sides of paper or both sides of the paper to be the paper to be used for the purpose. used for the purpose.

5. Amendment of Rule 2 of Chapter XIII.- Rule 2 of Chapter XIII shall be amended as follows:

## **Existing Provision**

## **Amendment**

- following papers, namely-
- 2. The paper-book in a First Appeal 2. The paper-book in a First Appeal shall, unless otherwise directed by the shall, unless otherwise directed by the Chief Justice, be either type-written or Chief Justice, be either type-written or cyclostyled on one side of stout paper cyclostyled on one side of A4 size with double spacing and consist of a fly-paper (29.7 cm X 21 cm) having not leaf, an index and copies, less than 75 GSM with one and a transliterations or translations of the half spacing and consist of a fly-leaf, an index and copies, transliterations or translations of the following papers. namely-
- (a) Plaint;

(a) Plaint;

(b) Written statement;

- (b) Written statement;
- (c) Further pleadings, if any;
- (c) Further pleadings, if any;
- (d) Statements of parties or their (d) Statements of parties or their of Order X of the Code:
- pleaders recorded under Rules 1 and 2 pleaders recorded under Rules 1 and 2 of Order X of the Code:
- (e) Judgment under appeal;
- (e) Judgment under appeal;
- (f) Decree under appeal;
- (f) Decree under appeal;
- (g) Memorandum of appeal;
- (g) Memorandum of appeal;
- (h) Such evidence, oral or documentary (h) Such evidence, oral or documentary or other papers as the appellant may or other papers as the appellant may wish to refer to:
  - wish to refer to;
- (i) Memorandum of cross-objection, if (i) Memorandum of cross-objection, if any; and
  - any; and
- documentary or other papers as the documentary or other papers as the respondent may wish to refer to;
- Such other evidence, oral or (j) Such other evidence, oral or respondent may wish to refer to;

Provided that papers in Hindi written in Devanagri script shall not be in Devanagri script shall translated;

Provided that papers in Hindi written translated:

Provided further that documents in script.

Provided further that documents in Urdu shall be transliterated in Devanagri Urdu shall be transliterated in Devanagri script.

6. Amendment of Rule 8 of Chapter XV-A.- Rule 8 of Chapter XV-A of the Rules shall be substituted as follows:

## **Existing Provision**

#### Amendment

8. Full description of parties etc.- All 8. Full description of parties etc.- All pleadings and applications shall be pleadings and applications shall be drawn up in the manner provided in drawn up in the manner provided in Rules 1, 4, 5 and 6 of Chapter XI with Rules 1, 4, 5 and 6 of Chapter XI with such modifications and adaptations as such modifications and adaptations as circumstances may require.

circumstances may require.

and other documents filed in Court shall and other documents filed in Court shall be on durable paper and written, be on A4 size paper (29.7 cm X 21 typewritten, lithographed or printed on cm) having not less than 75 GSM one side of the paper only.

Copies of election petition, applications Copies of election petition, applications and written, typewritten, lithographed or printed on one side of the paper and the formatting style of the text shall be as prescribed by the High Court from time to time.

7. Amendment of Rule 3 of Chapter XXVII.- Sub-Rule (9) of Rule 3 of Chapter XXVII shall be amended as follows:

## **Existing Provision**

### Amendment

3.(9) memorandum appeal/documents accompanied shall appeal/documents accompanied shall be filed in duplicate and should be be filed in duplicate and should be typed out or printed on stout and legal typed out or printed on one side of A4 size paper, with index and date and size paper (29.7 cm X 21 cm) event chart.

of **3.(9)** The memorandum having not less than 75 GSM, with index and date and event chart and the formatting style of the text shall be as prescribed by the High Court from time to time.

8. Amendment of Rule 16 of Chapter XL.- Rule 16 of the Rules shall be amended as follows:

# **Existing Provision**

#### **Amendment**

shall for copy foolscap size paper;

16. Application to be accompanied 16. Application to be accompanied by copy folios and stamp labels.- by copy folios and stamp labels.-Except in a case, where no copying fee Except in a case, where no copying fee is chargeable under these rules, every is chargeable under these rules, every be application for copy accompanied by copy folios bearing accompanied by copy folios bearing extra adhesive copy stamp labels of the extra adhesive copy stamp labels of the requisite value, unless the copy required requisite value, unless the copy required be of a book, register, map or plan or an be of a book, register, map or plan or an extract therefrom. If the whole of the extract therefrom. If the whole of the copy cannot be written upon the copy copy cannot be written upon the copy folios accompanying the application it folios accompanying the application it shall be completed upon ordinary shall be completed upon A4 size paper (29.7 cm X 21 cm) having not less than 75 GSM:

Provided that where the copy

Provided that where the copy

required is a copy of a decree of the required is a copy of a decree of the the Court affixed thereon.

application shall be Court the application accompanied only by adhesive copy accompanied only by adhesive copy stamp labels of the requisite value and stamp labels of the requisite value and the copy shall be made on the printed the copy shall be made on the printed form prescribed for the preparation of form prescribed for the preparation of decrees, the copy stamp labels being decrees, the copy stamp labels being affixed thereon.

By Order of the Court

(Ashish Garg) Registrar General

6094 Allahabad, No.

Dated:

29 May, 2021

Copy forwarded for information & necessary action to:

- 1. All the Private Secretaries attached to the Hon'ble Judges of the High Court. Allahabad as well as Lucknow Bench, Lucknow for information of their Lordships.
- 2. All the Personal Secretaries / Personal Assistants attached to the Officers of the Court for incorporating amendment in the books of the Officers.

3. The Senior Registrar, Lucknow Bench, Lucknow.

- 4. The Director, Institute of Judicial Training and Research, Vineet Khand, Gomet-Nagar, Lucknow.
- 5. The Director, Printing & Stationery, U. P., Allahabad with the remark that he will get the notification published in the next issue of the Official Gazette of the Uttar Pradesh and 10 copies of so published Gazette notification be provided to the Hon'ble Court.
- /C Computer Centre for updating the Allahabad High Court Rules on official web site of the Court
  - 7. The President, Bar Association, High Court, Allahabad.
  - 8. The President, Advocates Association, High Court of Judicature at Allahabad.
  - 9. The President, Awadh Bar Association, High Court, Lucknow.
- **10.** The Head Bench Secretary, High Court of Judicature at Allahabad.
- 11. The Chief Documentation Officer cum Chief Librarian, High Court of Judicature at Allahabad.
- 12. All the Deputy Registrars of the Court at Allahabad.
- 13. Stamp Reporter Section (Civil and Criminal), High Court of Judicature at Allahabad.
- 14. Section Officer, Admin 'H' Section (Administrative Record Room).

Registrar Ge